

National Company Law Tribunal


Allahabad Bench

CP NO. 117 / ND / 2015

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018

NAME OF THE COMPANY: Netsky News Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 397 / 398 of the Companies act of 1956

| <u>Sl. NO.</u> | <u>Name</u>      | <u>Designation</u> | <u>Representation</u> | <u>Signature</u>  |
|----------------|------------------|--------------------|-----------------------|---|
| 1.             | Krishna Dev Vyas | Adv                | ROC                   |  |
| 2.             |                  |                    |                       |   |

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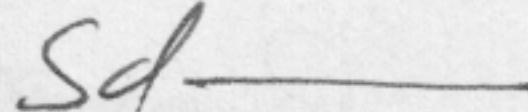
None for the petitioner. Sh. Krishna Dev Vyas, CGSC to submit a revised report of the ROC, which is taken on record. The case is fixed for argument.

Meanwhile, since today there is no representation from the petitioner side and this Court feel that the present case to be decided on merits rather than passing a consequential order. Hence, argument on behalf of the ROC appears to be necessary. Therefore, the Registry of this Tribunal is directed to provide a Xerox copy of the petition and complete set up of the petition, reply, etc.to the learned CGSC, so as to enable him to get appropriate instruction.

The matter to be listed on 15<sup>th</sup> March, 2018.

Date: 12/02/2018

Typed by  
Md. Zaid  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)